

**GOVERNMENT OF INDIA
HEAVY INDUSTRIES AND PUBLIC ENTERPRISES
LOK SABHA**

UNSTARRED QUESTION NO:144
ANSWERED ON:24.11.2014
PROTECTION TO WHISTLEBLOWERS
Boianapalli Shri Vinod Kumar

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether the Ministry has issued any instructions/guidelines to protect the identity and prevent victimisation of whistleblowers in the Central Public Sector Enterprises (CPSEs);
- (b) if so, the details thereof; and
- (c) the steps taken by the Ministry to implement the said instructions/ guidelines in letter and spirit by all the CPSEs to protect whistleblowers?

Answer

THE MINISTER OF STATE FOR HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI G.M. SIDDESHWARA)

a) and (b) : The Department of Public Enterprises (DPE) has issued Guidelines on Corporate Governance for Central Public Sector Enterprises (CPSEs) in 2010 which inter-alia provide that the CPSEs shall set up a qualified and independent Audit Committee and its role would include review of the functioning of the whistleblower mechanism. It is further provided that this Audit Committee shall have powers to protect whistle blowers.

(c) : The Guidelines on Corporate Governance for CPSEs issued by DPE are to be mandatorily followed by all CPSEs.